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## CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH

No. O.A. 350/908/2020 Date of order: 24.12.2020

Present: HON'BLE SMT. MANJULA DAS, MEMBER (J)

Ajit Kumar Dutta Chowdhury, son of Indu  
Bhusan Dutta Chowdhury, r/o Metro  
Railway Quarter Complex, Qtr. No. B 3/E,  
Ghughudanga, Kolkata- 700030.



....Applicant

-versus-

1. Union of India, through Secretary, Ministry of Railways, Rail Bhawan, 256-A, Raisina Road, Rajpath Area, Central Secretariat, New Delhi- 110001.
2. Kolkata Metro Railway Corporation, through General Manager, HRB Complex, KMRCL Bhawan, 2<sup>nd</sup> and 3<sup>rd</sup> Floor, Munsi Premchand Sarani, Kolkata- 700021.
3. Kolkata Metro Railway Corporation, through CPO, HRB Complex, KMRCL Bhawan, 2<sup>nd</sup> & 3<sup>rd</sup> Floor, Munsi Premchand Sarani, Kolkata- 700021.

....Respondents

For the applicant: Sri S. Das

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ORDER (ORAL)

MANJULA DAS, MEMBER (J):-

This matter has been taken up through Video Conferencing.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 with the following reliefs:-



"8.(a) Disposal, in writing, of the Application of the applicant, by the respondents, within a period of two weeks; and/or

(b) Any other order/orders as this Ld. Tribunal may deem fit and proper in the eyes of the law."

3. This case relates with the Safety Related Retirement Scheme (herein after referred to as 'SRRS') for the post of Driver and Gangman. Said scheme came into force vide Railway Board's Circular dated

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02.01.2004 which scheme was subsequently modified vide Railway Board's circular dated 11.09.2010. Nomenclature of SRRS Scheme was changed as Liberalized Active Retirement Scheme for Guaranteed Employment for Safety Staff (hereinafter referred to as 'LARSGESS') with Grade pay of Rs. 1800/-.



4. However, at the outset of moving this application, learned counsel Sri S. Das prayed for disposal of the pending representation of the applicant made on 21.06.2019 which has not yet been attended to by the respondent authority.

5. By accepting the prayer made by learned counsel for the applicant, without going into the merit of the case and without expressing any opinion, I direct the competent authority to consider the

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case/grievance of the applicant made in his representation dated 21.06.2019, which is pending with him and dispose of it by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

6. It is made clear that whatever decision so arrived by the competent authority shall be communicated to the applicant forthwith.

7. With the above directions, O.A. stands disposed of.

8. There shall be no order as to costs.



(MANJULA DAS)  
MEMBER (J)

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